Bench No. I

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

T.P NO. 223/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th July, 2017, 10.30 A.M.

of the Company	Havells India Ltd -Vs- Electro Steel Ltd		
der Section	433/434		
Name & Designation of Authorized Representative (IN CAPITAL		Appearing on behalf of	Signature with date
	der Section Name & Desig	-Vs- Electro Steel Ltd der Section 433/434 Name & Designation of Authorized	-Vs- Electro Steel Ltd der Section 433/434 Name & Designation of Authorized Appearing on behalf of

Mrs. Moustieum Bhattachage Havells India Ltd.
Mr. S. Choredheery
Dipayan Choredheery Adv J. S-Ch

Mr. Rechaman Bhathchargy Ard. Electrosteel Steels
Mr. Sourojit Dasgrepta Adu

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ORDER

Ld. Counsels for the petitioners and the respondents are present.

This winding up petition was earlier filed before the Hon'ble Jharkhand High Court u/s. 433 and 434 on account of inability to pay debt by the Corporate Debtor and transferred from the Hon'ble Jharkhand High Court to NCLT. As per Government notification all pending winding up petitions which have been filed on account of inability to pay debt shall be treated as an application under Sections 7, 8 and 9 of the IBC, 2016 and the petitioner is required to furnish required information as per Insolvency and Bankruptcy Code, 2016 (IBC 2016). Petitioner is directed to furnish the required information in proper format as prescribed under the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (Rules 2016) along with the notice to Corporate Debtor as prescribed under Rule, 2016.

He is also directed to serve notice in proper format as prescribed under Rule, 2016.

List the matter on 14/07/2017.

(Vijai Pratap Singh) Member (J)